

PUBLIC NOTICE

This is to inform the general public that the property as mentioned in Schedule I, belonging to Anand Rathi Global Finance Limited (ARGFL), is available for sale. We hereby invite any person(s) who may have a claim on the scheduled property or any objections regarding the sale to submit documentary proof to the undersigned within 15 days from the date of publication of this notice. Failing to do so within the stipulated period will result in the sale proceeding without consideration of any claims or objections received after this period.

SCHEDULE – I

PROPERTY CONSTITUTING THE PROJECT “LANDSTAR PINNACLE”

Flat No. 003, 008, 009, 026, 027, 326 and 424 of project “Pinnacle” situated at Sy No: 79/2 admeasuring 1 Acre, Survey no. 80/4, measuring 23 Guntas, Hirandahalli Village, Bidarahalli Hobli, Bengaluru.

Date: 13/03/2025
Place: Bengaluru

Anand Rathi Global Finance Limited
Authorized Officer

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
LAKSHMISHAR	LAKSHMISHAR	NSE - AP0291565551	No 4 4th Cross Manuthi Nagara Mahadeshwara Nagara Nagarahalli Road Herohalli Bangalore 560091

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

Kotak Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051. Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42855825. SEBI Registration No: INZ000200137(Member of NSE, BSE, MSE, MCX & NCDEX) . AMFI ARN 0164, PMS INP000000258 and Research Analyst INH000000558. NSDL/CDSL: . IN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 022-4285 9494, or Email: ks.compliance@kotak.com

Form No. INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of Registered office of the company from one state to another Before the Central Government South East Region

AND

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

In the matter of **M/S TEK GROVE TECHNOLOGIES PRIVATE LIMITED** having its registered office at Centaurus, No.449, 2nd Cross, 4th Block, 1st Stage, HBR Layout, Bangalore, Bengaluru, Karnataka, India, 560043.

-----Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual General Meeting/ Extra ordinary general meeting held on **14/02/2025** Centaurus, No.449, 2nd Cross, 4th Block, 1st Stage, HBR Layout, Bangalore, Bengaluru, Karnataka, India, 560043 to enable the company to change its Registered Office State Of Karnataka, ROC- Bangalore Shifted to the State Of Telangana, ROC- Hyderabad.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the South East Regional Director at the address 3rd Floor, Corporate Bhavan, Bandlaguda, Nagole, Tattannaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad-500068, Telangana within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below:

For and on behalf of the **TEK GROVE TECHNOLOGIES PRIVATE LIMITED**

ASHA REDDY KOMMAREDDY (07192562) (Director and Shareholder)	ANNAMARY KOMMAREDDY (09194327) (Director and Shareholder)
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FORM INC-26

[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014 BEFORE THE REGIONAL DIRECTOR, SOUTH EAST REGION, HYDERABAD IN THE MATTER OF THE COMPANIES ACT, 2013. SECTION 13(4) AND RULE 30(5)(a) OF THE COMPANIES INCORPORATION RULES, 2014

AND

IN THE MATTER OF BONITO DESIGNS PRIVATE LIMITED (CIN: - U74999KA2017PTC107772)

A Company incorporated under the Companies Act, 2013 and having its Registered office at No. 1182, 5th Main 7th Sector,HSR Layout, Bangalore,560102

----- **APPLICANT**

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government/ Regional Director, South East Region, Hyderabad under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting of Members held on February 04, 2025 to enable the Company to change its Registered office from the " State of Karnataka to the State of Maharashtra" within the jurisdiction of Registrar of Companies, Mumbai.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver or cause to be delivered or send by registered post of his/ her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Ministry of Corporate Affairs, South East Region, Hyderabad , 3rd Floor, Corporate Bhavan, Bandlaguda, Nagole, Tattannaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad-500068,Telangana within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:

For and on behalf of **BONITO DESIGNS PRIVATE LIMITED**

Sd/-
PRADEEP SUBRAMANYA BHAT
DIRECTOR
DIN: - 07833298

PLACE: BANGALORE
DATE: 13.03.2025
(CIN: - U74999KA2017PTC107772)

REGISTERED OFFICE:- NO. 1182, 5TH MAIN 7TH SECTOR,HSR LAYOUT, BANGALORE, 560102

Department of Industries Government of Jharkhand

3rd Floor, Directorate of Industries, Doranda, Ranchi, Jharkhand-834002

Phone. +91 651 2491844, email: jhr-doi@nic.in

Selection of an Event Management Agency for the High Level Delegation of Jharkhand's Travel to Spain and Sweden

Tender Ref. No. – 551 dated- 12.03.2025

Directorate of Industries, Department of Industries, Government of Jharkhand invites technical and financial proposals from reputed Event Management Agencies of national and international repute to work as Event Management Agency for the High Level Delegation of Jharkhand's Travel to Spain and Sweden. The document can be downloaded from the website: <https://jharkhandtenders.gov.in/nicgep/app>

Response to this tender shall be deemed to have been done after careful study and examination of this document with full understanding of its implications. This section provides general information about the Issuer, import ant dates and addresses and the overall eligibility criteria for the parties. The tender document cost of Rs. 11,800/- (inclusive of 18% GST) is to be submitted vide online mode.

Notice for Inviting Tender

S. No.	Particulars	Details
1	RFP/Tender Availability	13.03.2025 by 10:00 Hours
2	Last date for receiving queries	15.03.2025 by 15:00 Hours
3	Date and time of Pre-Bidding Meeting	17.03.2025 at 12:30 Hours
4	Response to queries	19.03.2025 by 11:00 Hours
5	Last date of Submission	22.03.2025 by 15:00 Hours
6	Technical proposal opening	24.03.2025 at 11:00 Hours
7	Technical Presentation	24.03.2025 at 16:00 Hours
8	Financial Bid Opening	To be announced
9	Cost of Tender (Demand Draft)	Electronic transfer of INR 10,000/- (Non-Refundable) through Jharkhand Tender website - https://jharkhandtenders.gov.in/nicgep/app
10	Earnest Money Deposit (EMD)	Electronic transfer of INR 5,00,000/- through Jharkhand Tender website - https://jharkhandtenders.gov.in/nicgep/app The EMD is refundable to the Unsuccessful Bidder. EMD will be refunded to the successful bidder upon completion of the work.
11	Online Mode through e-Tender	https://jharkhandtenders.gov.in/nicgep/app
12	Name and Address of Office inviting Tender	The Director, Directorate of Industries, Government of Jharkhand 3 rd floor, Nepal House, Doranda, Ranchi, Jharkhand, Pin – 834002 Email- jhr-doi@nic.in

Note:

1. Proposals must be received not later than time, date and venue mentioned in the Fact Sheet. Proposals that are received after the deadline WILL NOT be considered in this procurement process.

Sd/-
PR 348516 Industries(24-25).D
Director Industries

STATE BANK OF INDIA

Home Loan Centre SHANKARAPURAM (064063)

No. 13/1, 3rd Floor, Bull Temple Road, Opp. Sri. Ramakrishna Mutt, Basavanagudi, Bangalore-560004. Tel No. : 9448944414/9591032233

Email Id: support.shankarpuram@sbi.co.in

POSSESSION NOTICE (Under Rule 8(1) (For Immovable Property))

Account No: 41015435339

Whereas, The undersigned being the Authorised Officer of the **State Bank of India**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **30.12.2024**, calling upon the **borrower : Shwethashree .B.N** D/o. Mr. Nanjundeshwar .B.R, Residing at No. 45, Jamadagni, 14th Cross, Idugaayi Ganapathi Temple Road, AGS Layout, Hoskerekahalli, Bangalore-560061 and also at Flat No. 302, Second Floor, "Varalakshmi Enclave", Mylasandra Village, Kengeri Hobli, Bangalore North Taluk, Bangalore-560060 to repay the amount mentioned in the notice being **Rs. 50,45,978/-** (Rupees Fifty Lakh Forty Five Thousand Nine Hundred Seventy Eight only) as on 30.12.2024 and future interest & expenses thereon within 60 days from the date of receipt of the said notice.

The borrower / mortgagor having failed to repay the amount, notice is hereby given to the borrower /mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 & 9 of the Security Interest Enforcement Rules 2002 on this day **12.03.2025**.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **State Bank of India** for an amount of **Rs. 50,52,774/-** (Rupees Fifty Lakh Fifty Two Thousand Seven Hundred Seventy Four only) as on 07.03.2025 and further interest from 08.03.2025 plus, costs etc thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY : Schedule "A" Property : All that piece and parcel of the residential immovable property bearing Site No. 33, Khata No. 1346, BBMP Khatha No. 1401/33/1346, New BBMP Khatha No. 33/1346/1401. Formed in Converted Sy. No. 24 (duly converted for non-agricultural residential purposes, as per Official Memorandum bearing No. BDS.ALN.SR(S) 14/1996-97, dated 10.10.1966, issued by the Deputy Commissioner, Bangalore District, Bangalore), situated at MYLASANDRA VILLAGE, Kengeri Hobli, Bangalore Ward No. 198, Bangalore, measuring : East to West : 63-0 Feet and North to South : 40-0 Feet, totally measuring : 2520 Square Feet, and **bounded on the : East by :** Private Property, **West by :** Road, **North by :** Site No. 32, **South by :** Site No. 34.

Schedule "B" Property : 265 Square feet undivided share, right, title and interest and ownership in Schedule "A" Property.

Schedule "C" Property : All that Residential Apartment bearing Flat No. 302 (2 BHK), in Second Floor, BBMP Khatha No. 3294/1415/33/1346/1401/SF-302 measuring : 1200 square feet of super built up area, in the apartment building known as "Varalakshmi Enclave", along with RCC roofed, vitrified flooring flat consisting of Two Bed Rooms, Hall, Kitchen, Bathrooms and Toilets, together with proportionate share in common areas of common use (including one half depth of joints between the ceiling of the building above it and external walls between such levels.

Date : 12.03.2025
Place : Bangalore

Sd/- Authorised Officer, State Bank of India,
Home Loan Center Shankarpuram, Bangalore.

HDFC BANK

We understand your world

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East),Mumbai – 400042.

SALE INTIMATION AND PUBLIC NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loan/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loan terms, the below loan accounts are in delinquent status. The Bank has issued multiple notices to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard.

The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell/ dispose off the Securities on or after **20th March 2025** for recovering the dues owed by the Borrowers to the Bank. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 6 th March 2025 (In Indian Rupees)	Date of Sale Notice
1	XXXX3488	ASHA RAMMOHAN	17,236.96	11-03-2025
2	XXXX6476	KUMAR SAURAV	8,13,380.00	06-03-2025
3	XXXX1950	KAUSHIK SIVABALAN	25,263.99	06-03-2025
4	XXXX2498	ROHIT VASANT DIVEKAR	195.00	11-03-2025
5	XXXX6411	SAJEEV VISWANATHAN	1,35,359.45	11-03-2025
6	XXXX1833	APOORAVI ABHAY DESURKAR	9,77,305.06	11-03-2025
7	XXXX0571	DEVAKI MURALIDHAR	8,94,078.60	11-03-2025
8	XXXX1991	LAXMIKANT P VERNEKAR	11,82,059.00	11-03-2025
9	XXXX5701	PATTANASETTY RAJASHEKHAR	19,74,226.00	11-03-2025
10	XXXX0431	CHIRAG MALOO	96,620.00	11-03-2025
11	XXXX2600	VIKRAM MUNDLUR	1,11,92,116.92	11-03-2025
12	XXXX3968	ABHAY ARUN DESURKAR	85,973.82	11-03-2025
13	XXXX2057	ANUP R PUJARI	9,77,706.82	11-03-2025
14	XXXX2036	NEELAKANTAPPA B M	3,81,028.02	11-03-2025
15	XXXX2361	AKKINA SATYAVATI	4,04,646.52	06-03-2025

Date : 13.03.2025
Place : KARNATAKA

Sd/-
HDFC BANK LTD.

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF OROVIA SOFTWARE PRIVATE LIMITED

RELEVANT PARTICULARS

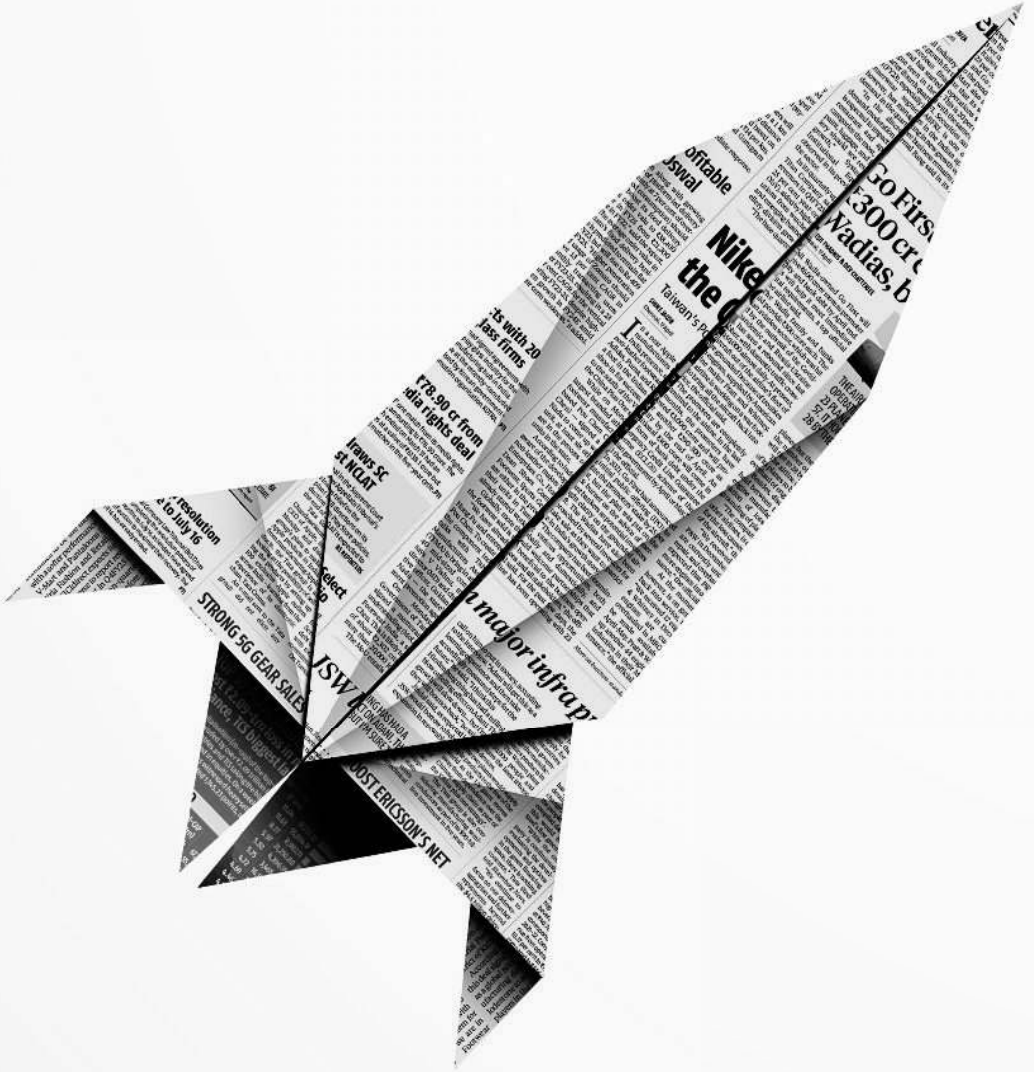
1. Name of Corporate Person	Orovia Software Private Limited
2. Date of incorporation of Corporate Person	30 April 2007
3. Authority under which Corporate Person is Incorporated / registered	Registrar of Companies, Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate Person	U72200KA2007PTC042658
5. Address of the registered office and principal office (if any) of Corporate Person	No. 43, Electronic City, Phase I, Hosur Road, Electronics City,Bangalore, Bangalore South, Kamataka, India, 560100.
6. Liquidation Commencement Date of Corporate Person	10 March 2025
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: M/s. V7 Advisors LLP IBBI Registration No.: IBBI/PE-0078/PA-2/2023-24/50056. Address: Flat No.406 & 407, 4th Floor, MGR Estates,Dwarakapuri Colony, Punjagutta, Hyderabad-500082, India. Mail ID: v7advisors@gmail.com Phone: +91 90142 90839
8. Last Date for Submission of Claims	9 April 2025

Notice is hereby given that the Orovia Software Private Limited has commenced voluntary liquidation on 10 March 2025.

The stakeholders of Orovia Software Private Limited are hereby called upon to submit a proof of their claims, on or before 9 April 2025, to the liquidator at the address mentioned against item-7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mahadev Tirunagari
Designated Partner
V7 Advisors LLP
Liquidator in the matter of Orovia Software Private Limited
IBBI Reg No. IBBI/PE-0078/PA-2/2023-24/50056
Authorisation for assignment valid till 30/06/2025

Companies, Insight Out



Companies, Monday to Saturday

To book your copy, sms reachbs to 57575 or email order@bsmail.in

